

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISEDICATION  
CIVIL APPEAL NO. 345 OF 2001

SHASHI MISHRA  
APPELLANT

...

VERSUS

STATE OF U.P. & OTHERS

...RESPONDENTS

ORDER

The appellant was appointed as a part-time member in the District Consumer Disputes Redressal Forum, Gorakhpur on 29.9.1994 for a fixed tenure of five years. The appellant joined on 8.11.1994 and the tenure of the appellant came to an end on 7.11.1999. The appellant had worked for the entire period of five years.

The Secretary, Food & Supply, Government of Uttar Pradesh, by order dated 7.10.1999 cancelled the appointment of the appellant. Since the fixed terms tenure of the appellant is already over, therefore, in a way, this petition has become infructuous except for the fact that this Court is required to examine the legality of the order dated 7.10.1999.

Mr. S.R. Singh, learned senior counsel appearing for the State of Uttar Pradesh has fairly submitted that nothing, which has been observed/mentioned in the said

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order dated 7.10.1999 and in the impugned judgment, would ever be used against the appellant in any manner.

In view of the statement made by learned senior counsel appearing for the State of Uttar Pradesh, no further orders/directions are necessary in this appeal. The appeal is, accordingly, disposed of.

.....J.

[ DALVEER BHANDARI ]

.....J.  
[ HARJIT SINGH BEDI ]

NEW DELHI  
NOVEMBER 6, 2008.

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ITEM NO.110

COURT NO.10

SECTION XII

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS  
CIVIL APPEAL NO(s). 345 OF 2001

SHASHI MISHRA

Appellant (s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With office report )

Date: 06/11/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE HARJIT SINGH BEDI

For Appellant(s) Mr. Manoj Swarup, Adv.  
Ms. Lalita Kohli, Adv. for  
M/S Manoj Swarup & Co.

For Respondent(s) Mr. S.R. Singh, Sr.Adv.  
Mr. Sandeep Singh, Adv.  
Mr. Anil Kumar Jha,Adv.

UPON hearing counsel the Court made the following  
ORDER

The appeal is disposed of in terms of signed. order.

(Pardeep Kumar)  
Court Master

(Neeru Bala Vij)  
Court Master

[ SIGNED ORDER IS PLACED ON THE FILE ]